

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.242 of 2004
IN
O.A. No.296 of 2003

NEW DELHI, THIS THE 5TH DAY OF OCTOBER, 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

C.P. Katyal,
Section Officer (B.M.V),
Ministry of Home Affairs,
Room No.81-D,
North Block, New Delhi.

(By Advocate : None)

.....APPLICANT

VERSUS

Shri Dhirendra Singh,
Home Secretary,
Ministry of Home Affairs,
North Block, New Delhi.

(By Advocate : Shri M.K. Bhardwaj for Shri A.K. Bhardwaj)

.....RESPONDENT

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

Heard learned proxy counsel for the respondents.

2. Vide order dated 13.9.2004, the respondent has fully complied with the directions of this Court. In this view of the matter, nothing survives in this CP. Accordingly, the present CP is disposed of. Notice issued to the respondent is discharged.

S. Raju
(SHANKER RAJU)

MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA)

VICE CHAIRMAN (A)

/CC/

5.10.04